

**CP NO. 121(ND)/2015  
RT No.09/2016**

Virender Kapoor & Ors.

...Petitioners

Versus.

M/s United Cycles & Parts Mfg. Association.

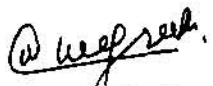
...Respondent

Present: None for petitioners.

Mr. Vaibhav Sahni, Advocate for respondent.

Mr. Vaibhav Sahni, Advocate submits that he got information from Mr. Sanjay Mishra, Advocate that he got knee injury so he was unable to move. The matter is adjourned in the interest of justice to 12.12.2016.

This matter was received by transfer from the Company Law Board and taken up for the first time on 21.07.2016. Earlier the extension was sought for two month which was granted w.e.f. 30.09.2016. It may be clarified that period of three months from 21.07.2016 would have ended otherwise on 20.10.2016. Therefore, a request be made to the Hon'ble President, National Company Law Board, New Delhi for extension of time up to 20.01.2017 for disposal of the case.

  
(Justice R.P. Nagrath)  
Member(Judicial)

  
(Deepa Krishan)  
Member(Technical)

November 24, 2016

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